

Implementation of E-cigarettes Act, 2019

1066. PROF. M.V. RAJEEV GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any step has been taken to implement the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019 was notified on 5th December, 2019 with continued effect from 18th September, 2019, the date of promulgation of the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019.

This Ministry has requested the Chief Secretaries, Health Secretaries and Director General of Police of all States/UTs to take necessary steps for implementation of the provisions of the Act.

Earlier, immediately after the promulgation of the Ordinance, all the States/UT Governments; Director General of Police of all States/UTs and Stakeholder Central Government Ministries/Departments were requested to take necessary steps for implementation of the provisions of the Ordinance. Implementing agencies were also sensitized through a Video Conference for ensuring the implementation of the above said Ordinance. Further, a stakeholder Meeting was organized with Central Government Ministries/Departments for implementation of the provisions of the Ordinance.

**Consultations before enactment of National Medical
Commission Bill**

1067. PROF. M.V. RAJEEV GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any consultation was held outside Government, *inter alia*, with doctors and medical practitioners, before enactment of the National Medical Commission Bill, 2019; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) The National Medical Commission (NMC) Bill was framed by a four member Committee headed by Vice Chairman, NITI Aayog. The Committee sought views and suggestions of various experts including eminent doctors and medical practitioner; former Secretaries to the Government of India, Department of Health and Family Welfare; public health experts; President/Vice-President, Medical Council of India (MCI) and other Members of the MCI; representatives of the State Governments; and lawyers. The draft NMC Bill was also placed on NITI Aayog official website to seek views/opinion of general public and experts. Also, a written request to experts was made to give their views on the draft Bill. Around 14500 mails, were received from public, experts (including those who were invited by the Committee), private medical Universities, advocacy groups, MCI, States and association of the doctors. The same was considered while framing the draft Bill.

The NMC Bill, 2017 was referred to the Department Related Parliamentary Standing Committee (DRPSC) for examination and comments. The DRPSC invited all the experts and stakeholders for examination of the Bill. The Committee presented its 109th Report on the Bill.

Based on the recommendations of the Committee, the Government amended the Bill. The Bill was debated and passed by the Parliament and received assent of the President on 8th August, 2019.

Defects in Malaria Surveillance System

1068. SHRI V. VIJAYASAI REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the WHO Report which indicates that only 8 per cent of Total malaria cases prevalent at any given point of time in the country are detected;